

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 01/15 of NC-VI dated 11.04.2014

Meeting No. 01/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 27.03.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	A.I.A	MFPI
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2	Sh. S.K. Panigrahi	E.O.	DGFT

The minutes of the meeting no 26 dated 27.3.2014 sent by e mail to all members of the committee were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	01 Case No.:4/17/85-ALC3/2013	Party Name:APIS INDIA LIMITED	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00107/AM14/	RLA File :05/23/040/00259/AM14/	Lic.No/Date:0510366709 25.09.2013	Deferred
	It was decided to remind MSME (Food Divn.) to expedite requisite comments. The case was deferred and to be placed before the committee on 8.5.2014			

2	01 Case No.:13/17/85-ALC3/2013	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00116/AM14/	RLA File :03/94/040/00531/AM14/	Lic.No/Date:0310751381 26.09.2013	Rejected
	Committee decided to reject the case as firm has not furnished the requisite information despite two reminders dated 22.2.2014 and 14.3.2014.			

3	03 Case No.:3/21/85-ALC3/2013	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00134/AM14/	RLA File :03/95/040/00667/AM14/	Lic.No/Date:0310758695 21.11.2013	Deferred
	It was decided to remind Department of C&PC to expedite requisite comments. The case was deferred and to be placed before the Committee on 8.5.2014			

4	04 Case No.:5/21/85-ALC3/2013	Party Name:SUPERHOUSE LTD.,	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00136/AM14/	RLA File :06/24/040/00028/AM14/	Lic.No/Date:0610035153 29.11.2013	Deferred
	It was decided to remind office of Textile Commissioner to expedite requisite comments. The case was deferred and to be placed before the Committee on 8.5.2014			

5	05 Case No.:4/24/85-ALC3/2013	Party Name:M.B.SUGARS AND PHARMACEUTICALS LTD	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00150/AM14/	RLA File :03/95/040/00776/AM14/	Lic.No/Date:0310765255 09.01.2014	Deferred
	It was decided to remind Deptt.pf Pharmaceuticals to expedite requisite comments. The case was deferred and to be placed before the Committee on 8.5.2014			

6	06 Case No.:8/24/85-ALC3/2013	Party Name:OLAM AGRO INDIA LIMITED	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00154/AM14/	RLA File :05/24/040/00318/AM14/	Lic.No/Date:0510374423 24.12.2013	Deferred
	It was noted that Spices Board vide their letter No. MKT.NCM.0014/2014/3039 dated 25.3.2014 has stated that they have not received any customs samples of import items for analysis , hence unable to recommend the yield percentage for fixation of norms. Committee decided to communicate the views of Spices Board to the firm with request to furnish the sample of import item to enable the spices Board to furnish their comments. The case was deferred and to be placed before the committee on 8.5.2014			

7	07 Case No.:6/24/85-ALC3/2013	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00152/AM14/	RLA File :05/24/040/00351/AM14/	Lic.No/Date:0510374926 31.12.2013	Deferred
	Committee noted the comments furnished by the MFPI vide their letter No. 9/ DGFT/2011 dated 28.3.2014.. The matter is under examination . The case was deferred and to be placed before the committee on 8.5.2014			

8	08 Case No.:6/21/85-ALC3/2013	Party Name:NARAYAN INDUSTRIES	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00137/AM14/	RLA File :05/24/040/00285/AM14/	Lic.No/Date:0510371272 19.11.2013	Transferred
	It was noted that the product is a Textile product and the import item is natural mulberry silk fabric which is a sensitive item . Therefore, Therefore Committee decided that case may be transferred to NC-V section which can handle it appropriately.			

9	09 Case No.:4/14/85-ALC3/2013	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00088/AM14/	RLA File :10/24/040/00032/AM14/	Lic.No/Date:1010054362 08.08.2013	Deferred
	It was decided to remind MFPI to expedite requisite comments. The case was deferred and to be placed before the committee on 8.5.2014			

10	10 Case No.:9/24/85-ALC3/2013	Party Name:SIGNATURE INTERNATIONAL FOODS INDIA PVT. LTD.	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00155/AM14/	RLA File :31/83/040/00186/AM14/	Lic.No/Date:3110061817 02.01.2014	Deferred
	The case was discussed in the meeting and committee decided to call for the following information from the firm :- 1, Composition of wheat flour , particularly gluten content 2. Reasons of import of wheat flour , which is a common place item available in the country. The case was deferred and to be placed before the committee on 8.5.2014			

11	11 Case No.:2/19/85-ALC3/2013	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00118/AM14/	RLA File :31/83/040/00143/AM14/	Lic.No/Date:3110061031	Deferred

07.11.2013

Committee noted the written comments furnished by MSME (Hosiery) vide their letter No. 37 (5)/ 94/2013-14 / Hosiery dated 29.1.2014 and 7.3.2014 . It was decided to ask the firm to clarify how the export product is covered under ITC HS 94049099. The case was deferred and to be placed before the Committee on 8.5.2014

12	12 Case No.:3/19/85-ALC3/2013	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00119/AM14/	RLA File :31/83/040/00144/AM14/	Lic.No/Date:3110061032 07.11.2013	Deferred
	Committee noted the written comments furnished by MSME (Hosiery) vide their letter No. 37 (5)/ 94/2013-14 / Hosiery dated 29.1.2014 and 7.3.2014 . It was decided to ask the firm to clarify how the export product is covered under ITC HS 94049099. The case was deferred and to be placed before the Committee on 8.5.2014			

13	13 Case No.:3/24/85-ALC3/2013	Party Name:S N J BREWERIES PVT LTD	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00149/AM14/	RLA File :04/24/040/00233/AM14/	Lic.No/Date:0410154788 31.01.2014	Deferred
	It was decided to remind the firm to furnish the information as called for by MFPI vide their letter No. 4 (2)/ 2014- DGFT dated 24.3.2014 and this office e mail dated 1.4.2014. The case was deferred and to be placed before the committee on 8.5.2014			

14	14 Case No.:2/24/85-ALC3/2013	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00148/AM14/	RLA File :03/95/040/00778/AM14/	Lic.No/Date:0310764676 06.01.2014	Deferred
	It was decided to remind MFPI to expedite requisite comments. The case was deferred and to be placed before the committee on 8.5.2014			

15	15 Case No.:1/21/85-ALC3/2013	Party Name:ELITE GREEN PVT. LTD.	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00132/AM14/	RLA File :08/24/040/00323/AM14/	Lic.No/Date:0810125777 18.10.2013	Deferred
	Committee decided to remind RA, Ahmadabad and a copy to be endorsed to Jt. DGFT, Ahmedabad , to expedite clarification called for vide this office letter dated 14.3.2014. The case was deferred and to be placed before the committee on 8.5.2014			

16	16 Case No.:4/20/85-ALC3/2013	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00123/AM14/	RLA File :05/23/040/00283/AM14/	Lic.No/Date:0510370133 01.11.2013	Deferred
	It was decided to remind Directorate of Sugar to expedite requisite comments. The case was deferred and to be placed before the committee on 8.5.2014			

17	17 Case No.:12/24/85-ALC3/2013	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00158/AM14/	RLA File :05/23/040/00340/AM14/	Lic.No/Date:0510371158 18.11.2013	Deferred
	It was decided to remind Department of Pharmaceuticals to expedite requisite comments. The case was deferred and to be placed before the committee on 8.5.2014			

18	18 Case No.:2/17/85-ALC3/2013	Party Name:SHREE RENUKA SUGARS LTD.,	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00105/AM14/	RLA File :07/24/040/00206/AM14/	Lic.No/Date:0710098336 17.09.2013	Deferred
	It was decided to remind Directorate of Sugar to expedite requisite comments. The case was deferred and to be placed before the committee on 8.5.2014			

19	19 Case No.:2/21/85-ALC3/2013	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00133/AM14/	RLA File :03/94/040/00709/AM14/	Lic.No/Date:0310761849 13.12.2013	Deferred
	It was decided to remind MSME (Hosiery) to expedite their comments. The case was deferred and to be placed before the Committee on 8.5.2014			

20	20 Case No.:4/10/85-ALC3/2013	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00062/AM14/	RLA File :10/24/040/00018/AM14/	Lic.No/Date:1010053981 04.07.2013	Approved
	The case was discussed in the meeting and Committee noted that Chlorophyll as an active ingredient of import item was not mentioned in MSME' s recommendation U.O.No. 23 (4)/2013-Chem dated 03.3.2014. Now, it is clarified by MSME vide their U.O. Note of even number dated 13.3.2014 that chlorophyll is an ingredient of Alfalfa concentrate , (Import item), based on this clarification , Committee decided to fix ad-hoc input output norms as under on the basis of MSME's written comments dated 3.3.2014.			
	Export Item	Qty.	Import Item	Qty.
	Chlorophyll Extract containing 10-11% chlorophyll	1.00 kg	Concentrated Extract Alfalfa (Chlorophyll 2-2.5%)	8.33 kg
	RA may take consequential action as per policy / procedure			

21	02 Case No.:6/17/85-ALC3/2013	Party Name:BIKANERVALA FOODS PVT.LTD.	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00109/AM14/	RLA File :05/23/040/00278/AM14/	Lic.No/Date:0510367314 01.10.2013	Deferred
	It was noted that information called for from the applicant by MSME vide their letter dated 26.12.2013 followed by reminder from this office letter dated 15.1.2014 and 20.3.2014 has not been received so far. Committee decided to issue final reminder to the firm to furnish the requisite information . The case was deferred and to be placed before the committee on 8.5.2014			

22	22 Case No.:11/24/85-ALC3/2013	Party Name:SABARIGIRI EXPORTS	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00157/AM14/	RLA File :53/24/040/00006/AM14/	Lic.No/Date:5310017921 16.01.2014	Deferred
	It was decided to remind MSME (Food) to expedite their comments. The case was deferred and to be placed before the Committee on 8.5.2014			

23	23 Case No.:5/17/85-ALC3/2013	Party Name:OLAM AGRO INDIA LIMITED	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00108/AM14/	RLA File :05/24/040/00174/AM14/	Lic.No/Date:0510366200 19.09.2013	Deferred

It was noted that Spices Board vide their letter No. MKT.NCM.0014/2014/3039 dated 25.3.2014 has stated that they have not received any customs samples of import items for analysis, hence unable to recommend the yield percentage for fixation of norms. Committee decided to communicate the views of Spices Board to the firm with a request to furnish the sample of import item to enable the spices Board to furnish their comments. The case was deferred and to be placed before the committee on 8.5.2014

24	24 Case No.:1/7/85-ALC3/2013		Party Name:FORACE POLYMERS (P) LTD.		Meet No/Date:1/85-ALC3/2014 11.04.2014		Status:	
	HQ File :01/85/050/00038/AM14/		RLA File :05/23/040/00055/AM14/		Lic.No/Date:0510355134 24.05.2013		Approved	
	Committee decided to approve the ad-hoc input output norms as per the written comments furnished by Department of C&PC vide their O.M No. 46011/18/2011-PC -II Dated 20.3.2014 as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Catalyst Forcold 1007 M		1.00 kg	1. Triethylamine 2. Toluene		0.989 kg 0.031 kg		
RA may take consequential action as per policy / procedure.								

25	25 Case No.:13/24/85-ALC3/2013	Party Name:IWI STATIONERY PVT.LTD.	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00159/AM14/	RLA File :03/94/040/00811/AM14/	Lic.No/Date:0310766301 15.01.2014	Deferred
	It was decided to remind MSME (Mechanical Divn.) to expedite requisite comments. The case was deferred and to be placed before the committee on 8.5.2014			

26	26 Case No.:11/17/85-ALC3/2013	Party Name:KRYSTAL COLLOIDSPVT. LTD.	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00114/AM14/	RLA File :03/94/040/00466/AM14/	Lic.No/Date:0310747760 30.08.2013	Deferred
	It was decided to remind MSME (Food) to expedite requisite comments. The case was deferred and to be placed before the committee on 8.5.2014			

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27 Case No.:1/24/85-ALC3/2013	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
HQ File :01/85/050/00147/AM14/	RLA File :03/94/040/00729/AM14/	Lic.No/Date:0310763790 31.12.2013	Approved
The Committee discussed the written comments furnished by MFPI vide their O.M No. 32/DHGFT/2012 dated 24.3.2014 and noted that 2 % wastage is normal in case of export of capsules filled with bulk drug/ (Oil imported) . Hence it was decided to allow 2% wastage in this case , to which MFPI representative has agreed. Accordingly Committee approved the ad-hoc norms as under :-			
Export Item	Qty.	Import Item	Qty.(including 2 % wastage)
1.Krill Oil Capsules (each soft Gelatin capsules contain Krill Oil 500 mg) Gelatin 380 mg. with net content of krill oil 1000kg and Gelatin for shell 760 kg	20,000,00.00 Nos.(1760 kg) With net content of Krill Oil 1000Kg and Gelatin 760Kg.	1.Krill Oil 2. Gelatin	1020.00kg 775.00kg
2. Krill Oil Capsules (each soft Gelatin capsules contain Krill Oil 1000 mg) Gelatin 505 mg. with net content of krill oil 2000kg and Gelatin for shell 1010 kg	20,000,00.00 Nos.(3010 kg) With net content of Krill Oil 2000Kg and Gelatin 1010Kg.	1.Krill Oil 2. Gelatin	2040.00kg 1030.00kg
RA may take consequential action as per policy / procedure.			

28	28 Case No.:10/24/85-ALC3/2013	Party Name:AMBOOTIA TEA EXPORTS PVT. LTD.	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00156/AM14/	RLA File :02/24/040/00182/AM14/	Lic.No/Date:0210199604 03.02.2014	Deferred
	The committee discussed the case and noted comments furnished by Tea Board vide their letter LC/ALA/2013 dated 26.3.2014. It was observed that if export item is Indian black Tea , then why import of black Tea is required. Committee decided that both applicant and Tea Board may be requested to clarify this aspect. The case was deferred and to be placed before the committee on 8.5.2014			

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29	29 Case No.:3/17/85-ALC3/2013	Party Name:SONIC BIOCHEM EXTRACTIONS LTD.,	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00106/AM14/	RLA File :56/24/040/00018/AM14/	Lic.No/Date:5610002767 03.09.2013	Deferred
	Committee noted the comments furnished by MFPI vide their O.M No.17/DGFT/2011 dated 28.3.2014 and decided that MFPI may re-examine the case . The case was deferred and to be placed before the committee on 8.5.2014			

30	30 Case No.:2/1/85-ALC3/2014	Party Name:PARAYIL FOOD PRODUCTS PVT.LTD.,	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00001/AM15/	RLA File :10/24/040/00086/AM14/	Lic.No/Date:1010057373 19.03.2014	Deferred
	Committee decided to refer the case to MSME (Food Divn.) for their comments. The case was deferred and to be placed before the committee on 8.5.2014			

31	31 Case No.:1/1/85-ALC3/2014	Party Name:SRI JAYAMURUGAN GRANITE EXPORTS	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00176/AM14/	RLA File :04/24/040/00235/AM14/	Lic.No/Date:0410155405 20.02.2014	Deferred
	It was decided to remind MSME (G&C) to expedite requisite comments. The case was deferred and to be placed before the committee on 8.5.2014			

32	32 Case No.:4/1/85-ALC3/2014	Party Name:R.H.INTERNATIONAL	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
	HQ File :01/85/050/00003/AM15/	RLA File :29/24/040/00012/AM14/	Lic.No/Date:2910024349 10.03.2014	Defer Date:
	It was decided to remind MSME (Mechanical Divn.) to expedite their comments. The case was deferred and to be placed before the committee on 8.5.2014			

33	33 Case No.:5/1/85-ALC3/2014	Party Name:SIKANDRA STONE CRAFT	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:

HQ File :01/85/050/00004/AM15/	RLA File :13/24/040/00049/AM14/	Lic.No/Date:1310046158 19.02.2014	Deferred
It was decided to remind MSME (G&C) to expedite their comments. The case was deferred and to be placed before the committee on 8.5.2014			

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34 Case No.:3/1/85-ALC3/2014	Party Name:COMPACT INDIA PVT.LTD.,	Meet No/Date:1/85-ALC3/2014 11.04.2014	Status:
HQ File :01/85/050/00002/AM15/	RLA File :05/23/040/00383/AM14/	Lic.No/Date:0510373921 18.12.2013	Approved
Committee decided to approve the ad-hoc norms as per the earlier decision taken by NC in its meeting No 19 Dated 12.12.2013 (Case no.726) in the case of same product for the same firm, with net content of import item "Roasted peanut kernels" 30 % in the export product . The ad-hoc norms ratified as under :-			
Export Item	Qty	Import Item	Qty.
"eeZee Paste Nut" composite paste of Peanut, Sugar, Oil etc in 92Gms Sachet	223560.00Kg (with 30 % net content of import item)	Roasted Peanut Kernels	198000.00Kg
"eeZee Paste RUSF" composite paste of Peanut, Sugar, Oil etc in 92Gms Sachet	223560.00Kg (with 30 % net content of import item)		
"eeZee Paste CUP" composite paste of Peanut, Sugar, Oil etc in 325Gms Cup	224051.750Kg (with 30 % net content of import item)		
RA may take consequential action as per policy/procedure.			

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